Mr. Speaker: That is a matter of opinion.

Shri Nambiar: The emergency has ended.

Mr. Speaker: Let it be debated separately, not now.

Shri Nambiar: Let us know what the hon. Minister has to say about this

---

12.36 hrs

ALLOCATION OF SEATS

श्री यशपाल सिंह (देहरादून) अध्यक्ष महोदय, मुझे आप की सेवा मे कुछ निवेदन करना है । आप जैसे न्यायमूर्ति स्पीकर के रहते हुए मेरे साथ बेइमाफी नही होनी चाहिए । मैं पिछले पाच सालो मे इस हाउस से एक मिनट के लिए भी गैरहाजिर नही हुआ हू और जब से बैठक शुरू होती है तब से लेकर सदा अत तक यही मौजूद रहता हू । हजारो दफे मैं ने भाषण किये हैं, प्रस्ताव आदि पेश किये हैं और प्रश्न किये हैं । जिस तरीके से एक पुजारी मदिर में जाया करता है उसी श्रद्धा और निष्ठा के साथ मैं यहा सदन् में आता हू । मैं पहले दूसरी कतार मे बैठता था लेकिन अब मुझ को पाचवी कतार मे स्थान दिया गया है । इस से ज्यादा बेइसाफी मेरे साथ और कोई नही हो सकती । जेलखाने तक मे हार्ड वर्क का क्रेडिट मिलता था लेकिन यहा पर मुझे हार्ड वर्क का क्रेडिट नही मिल रहा है । मुझे इसाफ दिया जाय और मैं जो दूसरी कतार में बैठा करता था उसे कायम रखा जाय या फ्रंट रो में मुझे रखा जाय लेकिन मुझे पाचवी रो में जगह दी ग. है । मुझे आशा है कि आप के स्पीकर रहते हुए मेरे साथ ऐसी बेइसाफी नही हो सकती । अगर दल की कोई बात हो तो मैं काग्रेस के सिवाय हर एक दल मे बैठने के लिए तैयार हू लेकिन जैसा मैं ने कहा मुझे या तो पहले जैसे दूसरी कतार मे बैठाया जाय या फ्रंट कतार में जगह दी जाय और यदि काग्रेस के अलावा किसी दूसरे दल में इसके लिए जाना पडता है तो आप मुझे सजैश्ट कीजियगा ।

12.37 hrs

RE WRIT PETITION AGAINST SPEAKER AND MEMBERS OF THE COMMITTEE OF PRIVILEGES

Mr Speaker: During the last Lok Sabha, on the 12th August, 1966, Sarvashri Tridib Kumar Chaudhuri and Madhu Limaye, Members of Parliament, had raised a question of privilege, alleging, *inter alia*, that on the 9th August, 1966, when they reached Patna Air Port, the Bihar Police served an externment order on them under the Bihar Maintenance of Public Order Act, 1949, directing them to leave the State of Bihar within one and half hours, but kept them in virtual arrest and detention in the V I P Room Patna Air Port, without any criminal charge and prevented their free movement during the said one and half hours period although they were free to move about in Bihar without any restraint for that period in terms of the externment order served on them.

On the 18th August, 1966, the House referred the matter to the Committee of Privileges.

The Committee of Privileges, before arriving at their conclusions, decided to examine among others, Shri B N.P Kumar, Deputy Superintendent of Police, Patna who had served the externment orders on Sarvashri Tridib

[Mr. Speaker]

Kumar Chaudhuri and Madhu Limaye at the Patna Air Port on the 9th August, 1966. He was, accordingly, called by a telegram and letter, dated the 25th November, 1966, to appear before the Committee of Privileges on the 3rd December, 1966 to give evidence on the matter. Shri B. N. P. Kumar, in pursuance of the communication from the Committee, appeared before the Committee on the 3rd December, 1966 and gave evidence as desired by them. Two other witnesses, namely, Aerodrome Officer, Patna and Traffic Officer, I. A. C., Patna, were also examined by the Committee on the same day.

Subsequently, on the 6th December, 1966, after the Lok Sabha had adjourned *sine die*, notice was received from the Supreme Court stating that a Writ Petition under Article 32 of the Constitution, filed by Shri B N. P. Kumar, with the Speaker and Members of the Committee of Privileges of Lok Sabha as Respondents, had come up for preliminary hearing before the Supreme Court on the 2nd December, 1966, and asking the Respondents to show cause why a *Rule Nisi* should not be issued in the said Writ Petition.

In his Writ Petition, Shri B. N P. Kumar had prayed to the Supreme Court to·

"(a) declare that the notice dated 25-11-1966 is void ab initio for being founded on a non-existent privilege;

(b) declare that proceedings for breach of privilege founded on the allegations contained in the complaints of Shri Madhu Limaye and Tridib Kumar Chaudhuri are without jurisdiction since they are not founded on a privilege in existence in England or recognised in the Constitution of India; and

(c) quash the notice dated 25-11-1966 and during the pendency of the proceedings in the above Writ Petition stay the further proceedings of the Committee of Privileges founded in the complaint of Sarvashri Madhu Limaye and Tridib Kumar Chaudhuri."

A reply was thereupon sent to the Supreme Court on the 11th January, 1967, stating that the notice would be placed by the Speaker before the Lok Sabha for consideration at their next session in March, 1967.

Thereafter, the Writ Petition of Shri B. N. P. Kumar came up for preliminary hearing before the Supreme Court on the 16th January, 1967. The Supreme Court while adjourning the hearing of the Writ Petition, granted an interim stay restraining the Committee of Privileges from proceeding with the enquiry till the Writ Petition was disposed of. The Supreme Court posted the Writ Petition for hearing after a month.

Thereafter, the Writ Petition of Shri B. N P. Kumar came up for hearing before the Supreme Court on the 23rd February, 1967 The Court issued a *Rule Nisi* to the Respondents to show cause why the Court should not grant the prayers made in the Writ Petition. The Court fixed 10th April, 1967, as the date for hearing and final disposal of the Writ Petition and 3rd April, 1967 as the date for filing affidavit by the Respondents in opposition to the Writ Petition

Consequent upon the dissolution of the Third Lok Sabha on the 3rd March, 1967, all proceedings pending before the Committee of Privileges of that House in respect of the question of privilege raised by Sarvashri Tridib Kumar Chaudhuri and Madhu Limaye have lapsed It is, therefore, not necessary for this House to take any further action in the matter. The Attorney-General to whom a notice has been sent by the Supreme Court may be instructed by this House to apprise the Court accordingly.

I think that the House agrees with me.

Shri Madhu Limaye rose—

Mr. Speaker: Should it be discussed now?

Shri Nath Pai (Rajapur): Not discussion; but brief remarks will be very justified and I hope you will permit us.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, चूंकि यह मामला मेरे सम्बन्ध में है, इस लिये मैं चाहता हूं कि आप इस के बारे में मेरी बातों को सुनें। सब से पहले तो यह कि अगर हम लोग पहले ही प्राविधिकता के या संवैधानिक तथा कानूनी आधार पर इस मामले को खत्म करेंगे कि तीसरी लोक सभा अब बरखास्त हो गई और सारे विशेषाधिकार के हमारे मामले समाप्त हो गये और अभी कोई कारण नहीं रहा है सुप्रीम कोर्ट को इस के बारे में कोई फैसला देने का, तो उसका क्या नतीजा होगा ? इस प्रस्ताव को लेकर जो मसले हम लोगों ने उठाये और सुप्रीम कोर्ट ने जो नोटिस आप के ऊपर जारी की उस में से जो मामले उठते हैं, कभी न कभी तो हम को उन का हल निकालना चाहिये। इस लिये मेरी यह राय है कि जो नई विशेषाधिकार समिति बनेगी उस के सामने इस मामले को रखा जाये। उस के पहले हम लोग अपना दिमाग न बनायें। उस में से तीन चार बातें निकलती हैं। मेरी अपनी राय है कि जब सुप्रीम कोर्ट के सामने कोई मामला आ जाता है तो उस से हमें भाग नहीं जाना चाहिये इस बात का लिहाज करते हुए कि संविधान का अर्थ क्या है, यह तय करने का अधिकार हमारे संविधान में सुप्रीम कोर्ट को है। इस का अर्थ है कि हम सार्वभौम नहीं है। हम सब संविधान के मातहत है, लोक-सभा भी, सुप्रीम कोर्ट भी है और यह कार्यकारिणी भी। इस लिये सुप्रीम कोर्ट के अधिकारों पर हमें आक्रमण नहीं करना चाहिये। लेकिन इस का फैसला जरूर होना चाहिये कि लोक-सभा के विशेषाधिकार क्या हैं ? क्या सत्रकाल में गिरफ्तारियां हो सकती हैं ?

दूसरी बात यह कि आप दफा 105 देख लीजिये। उस में यह कहा गया है कि हम अपने विशेषाधिकार तय कर सकते हैं। यह कितने शर्म की बात है कि संविधान लागू हुए 17 साल हो गये। वह 26 जनवरी, 1950 को लागू हुआ था लेकिन जब कोई विशेषाधिकार का मामला उत्पन्न होता है तो हमेशा हम को जो हाउस आफ कामन्स की कार्रवाई है उस को निकालना पड़ता है, मेज पार्लियामेन्ट्री प्रैक्टिस को देखना पड़ता है। क्या वजह है कि यह लोक सभा हमारे विशेषाधिकार क्या है, इसकी व्याख्या नहीं करती है, कानून नहीं बनाती है ? मैं सुझाव दे रहा हूं कि हम इन सारी बातों पर विचार करें। अभी हम फैसला कुछ न करें। हम केवल यह तय करें कि 30 अप्रैल तक एक विशेषाधिकार समिति बने और सब से पहले वह विशेषाधिकारों की एक सूची कायम करे।

Shri M. R. Masani (Rajkot): Mr. Speaker, Sir, with great respect, I support your suggestion that we recommend instructing the Attorney General in the way you have suggested and that this particular incident should be allowed to be closed. But I think there is point in what my hon. colleague has said just now, and that is, that the issues that underlie this particular case have not died with the lapse of the Lok Sabha. I think it will be good if the new Privileges Committee, when constituted, could be asked to look into those issues, apart from this particular incident, so that what Shri Madhu Limaye has in mind can be discussed and we could arrive at our own conclusions. I think this would solve the problem in a way which would be satisfactory to all concerned.

Shri Nath Pai: Whatever may be the procedure that you may set we are prepared to accept your guidance in the matter The fundamental issue in-

[Shri Nath Pai]

volved here is the immunity of Members of Parliament. Time and again we have said that the Government should take the initiative in this matter. The arrest of Shri Tridib Kumar Chaudhuri and Shri Madhu Limaye raises the basic issue of what is the immunity which a Member of the supreme legislature of this country enjoys.

Mr. Speaker: That is a separate question.

Shri Nath Pai: Let that privilege matter lapse, but I have some concrete suggestion to make because the Prime Minister, her colleague and the Law Minister are here.

We shall not be able to deal with it adequately in the Privileges Committee. We shall be getting instances of casual supercilious manner of dealing with MPs and clamping them behind the bars in this way Therefore, like in other civilized and democratic countries, we should try to give an immunity to a Member as I have suggested an amendment to article 105 of the Constitution guaranteeing an immunity or freedom from arrest to a Member of Parliament unless sanctioned by a standing committee of Parliament—that is the practice in many Parliaments—presided by you or unless an MP is arrested in the actual commissioning of a cognisable offence If this is done we will not again get into the mortifying condition of MPs being huddled together like cattle and taken to police stations.

Shri H. N. Mukerjee (Calcutta North East): I support the idea that the issue raised by Shri Madhu Limaye and Shri Tridib Kumar Chaudhuri should not be allowed just to waste away on account of certain technical difficulties. But apart from that, I am worried about another aspect of the matter. I am not interest in the House having a certain discussion where all kinds of observations come to be made in regard to the Supreme Court, but what I feel is that recently things are happening which go to the root of the functioning of Parliament. Legal notices are being served on the Speaker of this House and on the Chairman of the Committee and all kinds of very peculiar circumstances are made to arise on account of there being no clarification in regard to the position of the judiciary and of the legislature in our country at this present moment. This is connected also with certain recent pronouncements of the Supreme Court in regard to amendments of the Constitution.

What I would like you to do is to convene a meeting of Members of Parliament according to your selection and also of such people as can give adequate legal and juristic advice in regard to this matter so that we can evolve certain formulae and without entering into any conflict between the Supreme Court and ourselves we settle certain matters.

But in the mean time things are happening which go against the grain of parliamentary functioning and that is why we cannot let matters rest at that I do not like the idea, for instance, of you instructing the Attorney General to go and make certain submissions in regard to something having been sent to you from the Supreme Court or any other court. Before this is done I personally would very much like to be entirely satisfied about the parliamentary position At the present moment we have no means of having that satisfaction. I do not wish to create some controversial position by not instructing the Attorney General as you have decided to, but some kind of a conference has got to take place.

Shri Nath Pai: What does the Law Minister have to say about this?

Shri Nambiar (Tiruchirappalli): Without going into the procedural side, I would submit, as Shri Nath Pai has ably put it, one thing. It had been the practice that Members were arrested while the session was on, not only once but twice.

Mr. Speaker: You are going into a different question; now we are on the Supreme Court issuing notices to Members, Chairman of the Committee etc. No doubt what you say is an important question, but that should be discussed separately as it is a different question Please do not bring in that now

Shri Nambiar: It is connected with the privileges and rights of Members

Mr. Speaker: It is a different question

Shri Nambiar: The collective rights and privileges of Members are your rights, if we do not have a right, you also do not have a right Then, the Supreme Court issuing a writ or order on you practically is not different The Supreme Court must have its own limitations in issuing orders *ex parte* or order arrest when the session is on That is my humble submission

डा० राम मनोहर लोहिया (कन्नौज) अध्यक्ष महोदय, यह सर्वोच्च न्यायालय और लोक-सभा का मिल करके जो एक अच्छा संगीत हो सकता था वह नही हो पा रहा है। कुछ स्वर अलग अलग हो जाया करते है और बेसुरा राग कई दफा हो जाता है। उसका विशेष कारण है। संविधान की धारा 139 और धारा 140 आप देखिये। यह बहुत संगीत बिगड गया है। भारतीय संगीत एक स्वर का ही होता है और यूरोपीय संगीत कई स्वरो को मिला करके होता है। कई स्वर इस में मिला दिये गये हैं नकल करके लेकिन स्वर एक ही रख दिया गया है इसलिए यह सब गड़बड़ हो जाया करती है। कई स्वर वाला संगीत चाहिये।

आप देखें कि धारा 138 मे सर्वोच्च न्यायालय के अधिकार क्षेत्र के बारे मे बात कही गई है। फिर 139 है। मेरी बड़ी मजबूरी है कि यह संविधान मेरे पास अंग्रेजी से है और अंग्रेजी से इसको पढ़ते हुए मुझे शर्म लगती है। मैं तत्काल इसका जो अनुवाद कर सकता हूं करके बता देता हूं। संसद् कानून बना करके सर्वोच्च न्यायालय को अधिकार दे सकती है कि वह निदेश निकाले, हुकम निकाले, रिट्स निकाले, याचिकायें निकाले, हेबियस कारपस यानी लोगो को सशरीर उठा कर लाने वाली याचिकायें, वगैरह वगैरह सिवाय दो नम्बर धारा 32वीं धारा के। यह तो 139 मे है।

140 मे उसी तरह से संसद् को कहा गया है कि वह कानून बना कर सर्वोच्च न्यायालय को ऐसे पूरक अधिकार दे सकती है जो इस संविधान के विपरीत न हो और जो जरूरी हो, उचित हो, इसलिए कि सर्वोच्च न्यायालय अपने काम को ज्यादा अच्छी तरह से और सुचारु रूप से कर सके।

इस संविधान को बने हुए पन्द्रह बीस बरस हो चले हैं। पन्द्रह बरस से ये दोनो धारायें पडी हुई है, 139 और 140। लोक सभा ने सैकडो हजारो कानून बनाये लेकिन कभी भी कोई कानून नही बनाई जिससे सर्वोच्च न्यायालय के अधिकार क्षेत्र को बढाया जाए, उसको ऐसे अधिकार दिये जाये कि जिन से वह अपने कार्य को सुचारू रूप से चला सके। अगर यह कहा जाए कि ये संविधान की धारायें बिल्कुल निष्प्रयोजनीय हैं, उनका कोई औचित्य नही है तो फिर इनको रखा नही जाना चाहिये था। ये रखी गई इसके मानी थे, इसका तात्पर्य था, संविधान बनाने वालो का मशा था कि सर्वोच्च न्यायालय को अधिकार दिया जाए, उसका क्षेत्र विस्तृत किया जाए और यह बिल्कुल साफ है अनुच्छेदो से ही नही बल्कि शब्दो से भी और मैं समझता हू कि दोनो प्रकार के अधिकार सर्वोच्च न्यायालय को दिये जाने चाहियें। यह संविधान 1950 मे लागू हुआ। आप जानते ही हैं कि इस संविधान मे बहुत कुछ नगरपालिका जैसे कानून हैं, जैसे राजाओ और रानियों के बारे में है जो उनको खानपान दिया जाता है। यह मैं समझता हूं कि बहुत ही वाहियात चीज है। लेकिन उसको आप छोड़ दीजिये। यह संवि-

[डा० राम मनोहर लोहिया]

ज्ञान बिल्कुल साफ बताता है कि सर्वोच्च न्यायालय की अधिकार सीमा को बढ़ाना चाहिये और उसके लिए लोक सभा को कानून बनाना चाहिये। सतरह बरस ही चले, कभी भी इस कार्यकारिणी ने —एक क्षण के लिए नहीं सोचा कि सर्वोच्च न्यायालय की अधिकार सीमा को बढ़ाया जाए। इसका साफ मतलब होता है कि या तो कार्यकारिणी अपने में मस्त रहती है, दुनिया की और देश की इसको कुछ फिक्र नहीं है, खाली अपने अधिकार सीमाओं के बारे में इसको चिन्ता रहती है और या यह कि जो इधर उधर के कुछ मामले हैं उनमें यह फंसी रहती है। इसका क्या मतलब है सर्वोच्च न्यायलय से ? इसको तो अपने बरौंदे, इधर उधर के छोटे छोटे झगड़ों में से मतलब है।

इसलिए मैं निवेदन करना चाहता हूं कि कि आप देश का ध्यान, लोक-सभा का ध्यान इन दोनों धाराओं की तरफ खींचे और कार्यकारिणी को आदेश दें कि वह शीघ्रातिशीघ्र ऐसे कानून यहां पर लायें जिससे सर्वोच्च न्यायालय के अधिकार क्षेत्र को बढ़ाया जा सके। मैं जानता हूं कि कई दफा सर्वोच्च न्यायालय ठीक फैसले नहीं करती है। उसके सभी फैसलों को मैं ठीक नहीं समझता हूं। कई दफा वह बड़ा गलत फैसला दे दिया करता है। लेकिन फिर भी मैं उसके अधिकार क्षेत्र को इसलिए बढ़ाना चाहता हूं कि इस वक्त हम की सब स्वरों को मिला कर के संगीत चलाना है न कि एक सुरा संगीत बनाना है।

The Minister of Law (Shri Govinda Menon): Mr. Speaker, Sir, two questions arose from the statement made by you from the Chair and the discussion which followed.

One is whether the case pending before the Supreme Court should be prosecuted further. On that the opinion appears to be unanimous that it has become infructuous and that we should not proceed further on that matter.

Then, questions were raised whether we should not have legislation, defining the extent, the quantum, etc. of the privileges of this House including immunity from arrest, as suggested by Mr. Nath Pai. On that matter, I should think, the law, as it is contained in article 105 of the Constitution, is rather indefinte. We have had always to refer to the nature of the privileges which existed in England at the time the Constitution was enacted in 1950. If the view of the House is that we should have legislation either by way of amendment of the Constitution or otherwise, defining the privileges of the Members of Parliament. I shall be happy to take steps in that direction.

Shri Nath Pai: An amendment has already been moved.

डा० राम मनोहर लोहिया : 139 धारा जो मैंने इतनी मेहनत करके निकाली उसके बारे में भी कुछ जवाब दिला दीजिये।

Shri Govinda Menon: Regarding the matter whether the powers and the jurisdiction of the Supreme Court should be extended or reduced, I do not think it arises on this occasion.

डा० राम मनोहर लोहिया : आप सन्तुष्ट हैं इस जवाब से ?

12.56 hrs.

LUNCH BREAK IN LOK SABHA

Mr. Speaker: I have to inform the House that at a meeting which I held with Leaders of opposition Groups and the Minister of State for Parliamentary Affairs on the 21st March, 1967, it was the unanimous desire of all that the House should have a lunch break from 1 P.M. to 2 P.M. every day and that consequently the revised hours of sittings should be from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M. Further, on days when